

(2021) 06 SEBI CK 0172

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.254, 327 Of 2018, Appeal No.303, 390 Of 2018

Anirudh Sethi

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 18-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0172

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : J. P Sen, Vinay Chauhan, K.C. Jacob, Kumar Desai, Manish Chhangani, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. We have heard the learned senior counsel/ learned counsel for the parties. Order reserved.
2. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.